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**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No.158 OF 2004

New Delhi, this the 21th day of January, 2004

**HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN
HON'BLE SHRI S.A. SINGH, ADMINISTRATIVE MEMBER**

Shri Jai Charan Verma
S/o Shri Hukam Singh,
R/o Village Dallupura,
Delhi-110094,

....Applicant

(By Advocate : Shri Naresh Kaushik)

Versus

1. Union of India,
through its Secretary,
Ministry of Home Affairs,
North Block,
New Delhi.
2. Govt. of NCT of Delhi,
through its Secretary Home,
Department of Home,
Delhi.
3. Commissioner of Police,
Delhi Police Hqrs.,
I.P. Estate, ITO,
New Delhi.
4. Joint Commissioner of Police,
Delhi Police Hqrs.,
I.P. Estate, ITO,
New Delhi.

....Respondents

ORDER (ORAL)

SHRI JUSTICE V.S. AGGARWAL:-

The applicant has been dismissed from service by invoking Article 311 (2) (b) of the Constitution by the order dated 22.7.2003. It is alleged that the applicant has preferred an appeal, which is pending with respondent no.3.

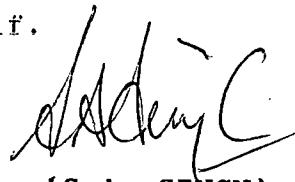
2. Once the appeal is pending, technically speaking the Original Application will not be maintainable. However, while keeping the scales, even at the threshold, it is directed that the

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Commissioner of Police would consider and decide the pending appeal preferably within four months from the date of receipt of a certified copy of the present order and communicate it to the applicant.

3. Subject to aforesaid, the present Original Application is disposed of at the admission stage itself.



(S.A. SINGN)
ADMINISTRATIVE MEMBER



(V.S. AGGARWAL)
CHAIRMAN

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